

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 127
12/241-242/PB)/2019

IN THE MATTER OF:

Mr. Sudeep Dutt

.... Applicant/petitioner

v.

Fusionnet Web Services Pvt Ltd.

.... Respondent

Order under Section 241-242

Order delivered on 15.03.2019

Coram:

DR. DEEPTI MUKESH

HON'BLE MEMBER (JUDICIAL)

SH. H.C SURI

HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner:

Ms. Neeraj, Ms. Kridika, Mr. Rajesh Ranja & Mr. Karan Malhotra, Advs.

ORDER

Ld. Counsel for the petitioner states that service affidavit has been filed in respect of the respondents no. 2 to 5. Non one has put in appearance on behalf of the respondents neither service affidavit has come on record.

Ld. Counsel for the respondent No. 1 seeks and is granted ten days time to file reply with a copy in advance to the counsel opposite. It shall be considered as a last opportunity.

Rejoinder, if any, be filed within one week thereafter with a copy in advance to the counsel opposite.

List for further consideration on 15.05.2019.



(H.C Suri)
Member(T)



(Dr. Deepti Mukesh)
Member(J)